

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.204**  
New IA-3984/2021  
In  
IB-1066(ND)/2020

**IN THE MATTER OF:**

Devinder Yadav & Ors

Vs.

GRJ Distributors and Developers Private Limited

....APPLICANT / PETITIONER

....RESPONDENT

**SECTION**

U/s 7 IBC Code 2016

**Order delivered on 27.09.2021**

**CORAM:**

**SHRI P.S.N PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

:

For the Respondent

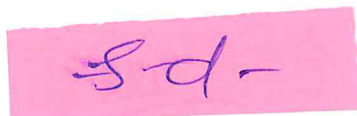
: Aman Anand and Purbasha Panda, Advocates

**ORDER**

**New IA-3984/2021:-**

No one is present on behalf of the Financial Creditor at the time of virtual hearing of the new application. Proxy Counsel for the Corporate Debtor is present and submitted that the main Counsel is not available and prayed for grant of time in the matter. Time prayed for is granted. Let this matter be posted after ten days.

List the matter on 08.10.2021.



(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)



(P.S.N PRASAD)  
MEMBER (JUDICIAL)